

ITEM NO.31

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) Nos. 7684-7685/2024

(Arising out of impugned final judgment and order dated 14-05-2024 in CRM-M Nos. 15854/2024 and 16895/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

SADHU SINGH DHARAMSOT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125900/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Suryaprakash V. Raju, A.S.G.
Mr. Samrat Goswami, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment, which had granted interim bail to the respondent - Sadhu Singh Dharamsot till 06.06.2024. Accordingly, the present special leave petitions are infructuous.

We, however, clarify that the order dated 10.05.2024 in *Arvind*

*Kejriwal vs. Directorate of Enforcement*¹, granting interim bail to the appellant therein, was passed, as the matter was *sub judice* and for the reasons set out in paragraphs 7, 8 and 15 of the said order.

Recording the aforesaid, the special leave petitions are dismissed as infructuous.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

1 Criminal Appeal No. 2493/2024